

7

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 16/59/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017**

Name of the Company: Manju Arora
V/s.
Gruh Finance Ltd. & Ors.

Section of the Companies Act: Sections 59 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	AJAY SINGH POONIA	Advocate	FOR PETITIONER	Ajay Singh
----	-------------------	----------	----------------	------------

2.

ORDER

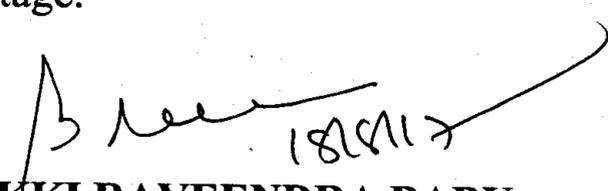
Learned Advocate Mr. Ajay Singh Poonia i/b Learned Advocate Mr. Dinesh Bishnoi present for Petitioner. None present for Respondents.

Heard arguments of Learned Counsel for petitioner.

Learned Counsel appearing for petitioner sought permission to withdraw this petition with liberty to file appropriate petition before this Tribunal or before other forums.

permission granted accordingly.

Petition is disposed of as withdrawn at the admission stage.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of August, 2017.